## COURT-1

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

Appeal No. 210 of 2016 & IA No. 450 of 2016

Dated: 21<sup>st</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

## In the matter of:

Chhattisgarh State Power Distribution Co. Ltd. .... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Ms. Sanjana Dua

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Ms. Divya Chaturvedi for R-2 & 3

Mr. Mridul Chakravarty Mr. Pallav Mongia Mr. Pankaj for R-4

## <u>ORDER</u>

Learned counsel for respondent No.4 seeks three weeks more time to file reply. He may take steps to file the same on or before 13.10.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on <u>23.11.2017</u>.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson